

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 240 of 2004  
( OA 798 of 1996)

Date of order : 13.5.2004

Present : Hon'ble Mr.N.Prusty, Judicial Member  
Hon'ble Mr.M.K.Misra, Administrative Member

UNION OF INDIA & ORS.

VS

BIKASH KR. SANYAL

For the applicants : Mr.P.K.Arora, counsel

For the respondents: Mr.B.Mukherjee, counsel

O R D E R

N.Prusty, J.M.

Heard Mr.P.K.Arora, 1d. counsel for the applicants in the MA and Mr.B.Mukherjee, 1d. counsel for the respondents (applicant in OA).

2. This application has been filed for recalling the order dated 16.12.2003 in OA 798/96. By the above order dated 16.12.2003 the OA was taken out of list on being mentioned by Mr.B.Mukherjee, 1d. counsel for the applicant on the ground that the subject matter of the case related to the reservation policy of Govt.of India in respect of SC/ST candidates and as the same subject matter was pending before the Hon'ble Apex Court. Mr.Arora, 1d. counsel for the applicants in this MA submits that actually this case does not concern the reservation policy of Govt.of India relating to SC/ST but the subject matter is regarding House Rent. In that view of the matter Mr.Arora prays that the order dated 16.12.2003 be recalled and the date of hearing of the OA be fixed.

3. Upon hearing the submissions made by 1d. counsel for both the parties we recall the order dated 16.12.2003 and fix the OA for hearing on 1.9.2004.

4. The MA is accordingly allowed. NO COST

MEMBER(A)

MEMBER(J)

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